

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 139 OF 2018 &
IA NO. 194 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

UJVNL	 Appellant(s)
	Versus	
Uttarakhand Electricity Regulatory Commission & Anr.	 Respondent(s)
Counsel for the Appellant(s)	: Mr. Amit Anand Tiwari	
Counsel for the Respondent(s)	: Ms. Aanchal Arora h/f Mr. Buddy A. Ranganathan for R-1	

ORDER

IA No. 194 of 2018
(Appl. for exemption from filing certified copy of impugned order)

Heard the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondent.

The learned senior counsel appearing for the Appellant submitted that in the light of the submissions made and the reasons stated in the Application, the same may kindly be accepted and production of certified copy of the impugned order may kindly be exempted at present. Further, he submitted that he undertakes to file the certified copy of the impugned order as expeditiously as possible, at any rate, within a period of 8 weeks, i.e., on or before 25.07.2018

The submissions made by the learned senior counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned senior counsel appearing for the Appellant and in the light of the statement made and the

reasons stated in the instant Application, the same is accepted and production of certified copy of the impugned order at present is dispensed with.

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Admit. Issue notice to the respondents returnable on 06.07.2018.

List the matter on **06.07.2018.**

(S. D. Dubey)
Technical Member

bn/kt

(Justice N. K. Patil)
Judicial Member